

did this deliberately, knowing well that this is not the fault of the textile workers in Kanpur or in U.P. Because of the Government's failure to restore power during the last 27 years, because of the anti-labour policy, they are now facing starvation. The hon. Minister here should take up this matter with the State Chief Minister and force the employers association to pay lay off compensation. The Prime Minister day in and day out says: produce or perish. The workers are producing and they are perishing. This is a man-made power shortage for which the Government is responsible. To avoid industrial unrest they should take up this matter. I know the Chief Minister does care for labour and I hope he will take up the matter and see that the workers are paid compensation.

SHRI DINEN BHATTACHARYYA (Serampore): May I make a submission, arising out of the statement?... (*Interruption*)

MR. DEPUTY SPEAKER: Not on this. We have to do everything according to the rules given by you to me. There should be other occasions and other ways of discussing this.

15.14 hrs.

RE. BUSINESS OF THE HOUSE

SHRI P.G. MAVALANKAR. (Ahmedabad) I rise on a point of order. According to the List of Business last Friday, the Minister of Parliamentary Affairs was to come to this House with his usual weekly statement of Government business for the next week, that is beginning from today. On the basis of that item in the List of Business on Friday many of us had written to the Speaker in advance that we wanted to raise certain issues which were agitating the public mind in various parts of the country. Unfortunately that item never came up. Later on we learnt through the "Bulletin" that Government business for this week beginning from today was communicated to the Lok Sabha Secretariat and was printed in the bulletin. Are we

to take notice of that bulletin without the business being formally announced by the Minister and approved by the House?

श्री मधु निमये (बाका) : बुलेटिन में जो आता है मैं नहीं पढ़ता हूँ। यह हमारा नियम है। कम से कम मैं उन में से ही हूँ। जब तक कोई चीज सदन के सामने नहीं आती है अगले वीक के विजिनेस के बारे में और हमें सुझाव देने का मौका नहीं मिलता है, तब तक बुलेटिन बगरह मैं नहीं पढ़ता हूँ। नियमों के अनुसार चलिये। पन्द्रह बीस साल की परिपाटी को तोड़ना ठीक नहीं है।

SHRI P.G. MAVALANKAR: I am not raising here the various points which I wanted to raise. I am raising a fundamental issue that the Minister of Parliamentary Affairs has taken recourse to the "Bulletin" for announcing the Government business.

PROF. MADHU DANDAVATE (Rajapur): In connection with the point that has been raised by my hon. friend, Shri Mavalankar, I wish to bring to your notice that only because we were assured that that statement will be made in the House that we did not give any notice under rule 377. Now that particular statement has not come, as it was communicated to the House through the bulletin, because of the wrong procedure followed by office, those of us who had not given notice under rule 377 lose our right to raise important issues. Therefore, all those members of the House who were permitted that day to raise issues after the statement is made by the hon. Minister, all of those members must be permitted today to make statements here. Sir, very often you are very flexible and you want the Parliament to become the barometer of the country. So, do not provoke the

[Pro. Madhu [Dandavate]
mercury to rise and kindly allow us to
make our brief submissions, even though
we have not given notice under rule 377.

SHRI S.M. BANERJEE (Kanpur):
I also wanted to raise certain issues. Since
the Minister did not make any announce-
ment and it was published in the bulletin,
I could not make my submission. I may
be permitted to do so now.

श्री हुकम चन्द कछवाय (मुरेना) :
मैंने नोटिस दिया हुआ । उसमें कुछ
बातें मैंने उठाई हैं । जिन विषयों पर
इस सप्ताह में चर्चा होने जा रही है,
उन को मैंने उस पत्र में उठाया है ।
वे विषय काम आने वाले हैं, यह मैंने
जानना चाहा है । हमें आप सीका
दीजिए ताकि उनके विषय में हम जान-
कारी हासिल कर सकें ।

THE MINISTER OF WORKS AND
HOUSING AND PARLIAMENTARY
AFFAIRS (SHRI K. RAGHU
RAMAIAH): On Friday I was quite
prepared to read the statement. But, as
you are aware, the circumstances did not
allow me to do that. In fact, that stage
was not reached at all. There have been
many cases where a Minister is unable to
make a statement.

SHRI MADHU LIMAYE: Why?

SHRI K. RAGHU RAMAIAH
You know why.

श्री मधु लिमये : आज क्यों नहीं कर
सकते हैं ।

SHRI K. RAGHU RAMAIAH: On
Friday the business went on to such an
extent that my item was never reached.
There have been many cases where the
Minister who was unable to announce the
business in the House had announced it
through the bulletin. Therefore, there is
nothing objectionable in this. As regards

rule 377, it is very unfortunate that the
hon. Members did not get a chance. Next
Friday they can do so.

SHRI S.M. BANERJEE: Sir, our
submissions should also be embodied in
the bulletin.

MR. DEPUTY-SPEAKER: These
are very difficult times, as everybody
knows. May I give a friendly advice to
everybody, especially to my good friend,
the Minister of Parliamentary Affairs,
that we should confine ourselves only to
our own scope? It is quite all right for
him to have referred to the business for
this week, which should have been present-
ed to the House last Friday.

But why go into the sphere of 377 which
is the sphere for the Speaker to decide.
Now, it is true that last Friday was a very
unusual day; on all account it was the
most unusual day....

PROF. MADHU DANDAVATE: It
was a good Friday.

MR. DEPUTY-SPEAKER: Despite
our best efforts, we never reached this
item. Therefore, the best thing would be

श्री मधु लिमये : आप ने भी कुछ काम
प्रवास नहीं किया ।

MR. DEPUTY-SPEAKER: As far
as I can see from the Rules....

AN HON. MEMBER: You always
quote the rules.

MR. DEPUTY-SPEAKER: Natu-
rally. These rules are given to me by you.

As far as I can see from the Rules, there
is no such thing that makes it compulsory
for the Minister to present the Business
for the next week. It is just a convention

The convention is to give the Members an advance notice of what they should expect the next week. The only Rule that I see here is with regard to the arrangement of Business which the Speaker has to do in consultation with the Leader of the House which in this case, means the Minister of Parliamentary Affairs. But we have followed this convention. Therefore, the next best thing he did was to inform the Members through a Bulletin which has been done.

Now, we have a lot of Business. I see the logic that if we could not do it on Friday, why should we not have done it today? But there is no such item now. Let us proceed with the Business today and leave it for tomorrow. Since this matter has been raised, I think, the Minister will take note of it.

SHRI P. G. MAVALANKAR: The Minister just now talked about some labour problems. Last Friday, I wanted to raise an important issue....

MR. DEPUTY-SPEAKER: You can do it tomorrow.

SHRI S.M. BANERJEE: Now that the Business for the week has been published in the Bulletin—I do not challenge the right of the Minister; he has done it—but what about my right of making certain suggestions on some subjects?

MR. DEPUTY-SPEAKER: That is what I was saying. You can do it tomorrow.

SHRI S.M. BANERJEE: But tomorrow again at 12 o'clock, the Tulshin Ram matter will come up.

MR. DEPUTY-SPEAKER: Since the matter has been raised and I have also made certain observations, I feel that the Members should not be deprived of their right of making certain suggestions on various subjects. It has been there always. It may be advisable that the Business may

be brought tomorrow. Let them have their say tomorrow.

SHRI K. RAGHU RAMAIAH: I have to state what the Business will be for this week.

MR. DEPUTY-SPEAKER: Yes, So that the Members may get an opportunity of making their submissions.

SARDAR SWARAN SINGH SOKHI (JAMSHEDPUR): Tomorrow again we have to give notices or the notices given on Friday, the 22nd November, 1974 would do?

PROF. MADHU DANAVATE: Let it be made clear that all the notices which were given on Friday last will be taken up in the same order.

SHRI P.G. MAVALANKAR: Let us be clear. Does your ruling mean that we have to give fresh notices again tomorrow or what we gave on Friday last will stand in the same order?

MR. DEPUTY-SPEAKER: Since this is a postponed item, all the notices given in connection with that will be treated as notices given on that.

AN HON. MEMBER: And not notices will be admitted.

MR. DEPUTY-SPEAKER: No, no.

ELECTION TO COMMITTEE RUBBER BOARD

THE DEPUTY MINISTER IN THE
MINISTRY OF COMMERCE (SHRI
VISHWANATH PRATAP SINGH): I
beg to move the following:

"That in pursuance of sub-section (3)(e) of Section 4 of the Rubber Act, 1947, the members of this House do proceed to elect, in such manner as The speaker may direct, 10 members from among themselves to serve as members of the Rubbe.